

ACTION ON CONVENTIONS AND RECOMMENDATIONS ETC. ADOPTED AT THE 49TH SESSION OF THE INTERNATIONAL LABOUR CONFERENCE HELD AT GENEVA.

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): on behalf of Shri Shah Nawaz Khan, I beg to lay on the Table:

- (1) A statement indicating the action taken or proposed to be taken by the Government of India on the Conventions and Recommendations adopted at the 49th Session of the International Labour Conference held at Geneva in June, 1965. [Placed in Library. See No. LT-7384/66].
- (2) A copy of the Personal Injuries (Compensation Insurance) Fifth Amendment Scheme, 1966 published in Notification No. S.O. 3342 in Gazette of India dated the 5th November, 1966, under section 24 of the Personal Injuries (Compensation Insurance) Act, 1965. [Placed in Library. See No. LT-7385/66].
- (3) A copy of the Andhra Pradesh Coal Mines Bonus (Second Amendment) Scheme, 1966, published in Notification No. GSR 1540 in Gazette of India dated the 8th October, 1966, as corrected by Notification No. G.S.R. 1703 published in Gazette of India dated the 17th October, 1966, under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948. [Placed in Library. See No. LT-7386/66].
- (4) A copy of the Metalliferous Mines (Second Amendment) Regulations, 1966, published in Notification No. G.S.R. 1701 in Gazette of India dated the 5th November, 1966, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-7387/66].

Shri S. M. Banerjee (Kanpur): All these conventions are adopted and recommendations are accepted at the international conferences. But they are not implemented in our industries. I want to know whether these will be implemented both in the private and public sectors.

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): Once the convention are accepted, they have to be ratified and if necessary legislation has to be undertaken to implement them both in the private and public sectors.

Shri Hari Vishnu Kamath (Hoshangabad): You will be pleased to see, Sir, and so will the House that this relates to an international conference held in June, 65 i.e. more than a year and a half ago. I would like to know details of the odyssey of this conference report, where it has travelled, how far it has travelled, which places and ministries it has visited and why it has taken more than 1-1/2 years. What has been the *modus operandi* of this?

Shri Jagjivan Ram: It has travelled through all the normal channels.

Shri Hari Vishnu Kamath: What are those normal channels? Mention at least one or two channels.

Shri Jagjivan Ram: If the hon. Member will have the patience... (*Interruption*).

Mr. Speaker: Shri Kamath should realise that this is not the time, when he is placing the report, to ask what are the channels.

Shri Hari Vishnu Kamath: You have held in this House that whenever a statement is delayed, reasons should be given.

Mr. Speaker: Reasons for delay I am asking him to give.

Shri Jagjivan Ram: Why should the hon. Member become so impatient?

Shri Hari Vishnu Kamath: I am impatient? Parliament is stultifying itself when you are...

Shri Jagjivan Ram: If you are thinking of odyssey others can also think of...

Shri Hari Vishnu Kamath: Think of it. Think of whatever you like. You do not know the meaning of odyssey. You do not know English even.

Shri Jagjivan Ram: It has travelled through the normal channels.

Shri Hari Vishnu Kamath: Odyssey is a fine word.

Shri Vasudevan Nair (Ambalapuzha): The Minister is always like that.

Shri Jagjivan Ram: Yes, I am always like that.

Sir, the decision of the International Labour Conference was to be examined on all its implications and also as to how many countries of the world who are members of the ILO have ratified the decisions of the ILO. Once we accept that we will have to see whether it is going to create some complications and whether we are in a position to implement all those provisions that we ratify. Naturally, all the ministries concerned and even the State Governments have to be consulted. It takes time when we have to consult all the State Governments.

NOTIFICATIONS UNDER DELHI LAND REFORMS ACT, 1954, KERALA PROHIBITION ACT, 1950 AND ALL INDIA SERVICES ACT, 1951.

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): Sir, I beg to relay on the Table a copy each of the following Notifications under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954:—

- (i) The Delhi Land Reforms (Amendment) Rules, 1966 published in Notification No. F.(4)/L.R.O./1966 in Delhi Gazette dated the 30th June, 1966.

- (ii) The Delhi Land Reforms (Amendment) Rules, 1966 published in Notification No. F.(3)/L.R.O./66 in Delhi Gazette dated the 8th July, 1966. [Placed in Library. See No: LT-6872/66].

I also lay on the Table:

- (i) a copy of Notification S.R.O. No. 416/66 published in Kerala Gazette dated the 1st November, 1966, under sub-section (3) of section 62 of the Kerala Prohibition Act, 1950, read with clause(c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7388/66].

- (ii) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (a) The Indian Forest Service (Fixation of Cadre Strength) Regulations Phabeo published in Notification No. G.S.R. 1672 in Gazette of India dated the 31st October, 1966.

- (b) The Indian Forest Service (Fixation of Cadre Strength Amendment Regulations, 1966, published in Notification No. G.S.R. 1673 in Gazette of India dated the 31st October, 1966. [Placed in Library. See No. LT-7389/66].

12.23 hrs.

RE: QUESTION OF PRIVILEGE
(Arrest of Member)

श्री मोर्य । (अलीगढ़) : अध्यक्ष महोदय, प्रिविलेज के दृष्ट पर मैं ने एक पत्र लिखा था।

अध्यक्ष महोदय: श्री मोर्य आप। रुकावट डाल रहे हैं। मुझे चलने दीजिये। आप दरभ्यान में . . .